

RAJYA SABHA

Friday, the 20th November, 1964/the
29th Kartika, 1886 (Saka)

The House met at eleven of the
clock, MR. CHAIRMAN in the Chair.

ORAL ANSWERS TO QUESTIONS

TELEPHONE FACILITY FOR COUNCILLORS OF THE D.M.C.

*91. SHRI M. P. BHARGAVA: Will the Minister of HOME AFFAIRS be pleased to refer to the answer given to Unstarred Question No. 618 in the Rajya Sabha on 25th September, 1964 and state:

(a) whether any decision has since been taken to amend Section 34 of the Delhi Municipal Corporation Act, 1954 with a view to providing free telephone facilities to the Councillors of the Delhi Municipal Corporation; and

(b) if so, what is the estimated cost of providing this facility free of cost?

THE DEPUTY MINISTER IN THE
MINISTRY OF HOME AFFAIRS (SHRI
L. N. MISHRA): (a) Not yet.

(b) Does not arise. The estimated cost, however, is about Rs. 35,000 per annum.

SHRI M. P. BHARGAVA: May I know whether the Government thinks it desirable to provide telephones to these Councillors for the proper discharge of their duties?

SHRI L. N. MISHRA: Sir, there is no question of expressing any opinion. The matter is under examination on facts and merits.

SHRI M. P. BHARGAVA: May I know by what time a decision is expected to be taken, because the matter is pending for several months now?

930 RS—1.

SHRI L. N. MISHRA: It is difficult to give the exact time; it will take some time.

SHRI G. M. MIR: I would like to know how many telephones would be required for this purpose.

SHRI L. N. MISHRA: At the moment there are perhaps 80 Members. That means 80 or 87 telephones are required.

SHRI G. M. MIR: What will be the total cost of the telephones?

SHRI L. N. MISHRA: I have already stated that it will be about Rs. 35,000.

LEGISLATION FOR PROHIBITING UNRECOGNISED INSTITUTIONS

*92. SHRI A. D. MANI: Will the Minister of EDUCATION be pleased to state:

(a) whether the Central Advisory Board of Education has recommended the introduction of legislation in States to prohibit starting of unrecognised institutions; and

(b) if so, what action Government propose to take on the recommendation of the Central Advisory Board of Education?

THE MINISTER OF CULTURAL
AFFAIRS IN THE MINISTRY OF EDU-
CATION (SHRI R. M. HAJARNAVIS):

(a) Yes Sir. The exact wording of the recommendation is as under:—

“... States should take necessary action, including legislation, to prevent unauthorised people from setting up institutions, conducting examinations, awarding diplomas and certificates and adopting names such as Universities, Vice-Chancellors, etc. . . .”

(b) The recommendation is being forwarded to the State Governments for examination and suitable action.